

MA-06/2026/EZ

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Miscellaneous Application No.29/2023/EZ
in
ORIGINAL APPLICATION NO. 51 OF 2023 / EZ

IN THE MATTER OF:

Chinmaya Das

...Appellant

VERSUS

State of Odisha & Others

...Respondents

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By the Respondent No.6

Kolkata

Date:

Through



Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.6
(State Pollution Control Board, Odisha)
e-mail: pbanerjeebihani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA

Miscellaneous Application No.29/2023/EZ

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ORIGINAL APPLICATION NO. 51 OF 2023 / EZ

14 AUG 2025

Chinmaya Das

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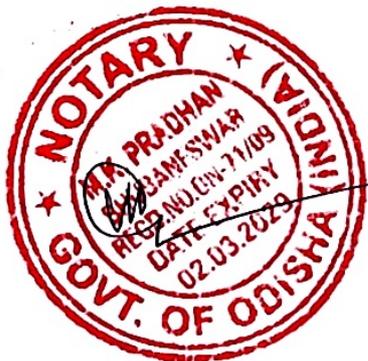
AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA, R.NO.6
IN COMPLIANCE TO ORDER DTD.19.02.2025.

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha,
IFS aged around 58 years, at present working as Member
Secretary, State Pollution Control Board, having my office at
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O.
Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do
hereby solemnly affirm and state as under:



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESHWAR
REGD. NO ON-11/2009
PH-9437627119 (M)

1. That I am the Member Secretary of the Respondent No.6 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.
2. That this Hon'ble Tribunal while disposing the aforesaid MA vide their order dtd.19.02.2025 at para-21 has directed the R-6 Board to inspect the site in question and thereafter submit its report with regard to compliance by 15.07.2025.
3. That it is further humbly submitted that in the order dtd.19.2.2025 the Hon'ble Tribunal has issued specific direction contained in para-7, 10, 20 and 21 of the order. In order to verify the compliance status of the direction of the Hon'ble Tribunal, Er.S.N.Mohanty, Dy.Env. Engineer, Regional Officer of the R-6 Board carried out inspection of the site on 24.04.2025 wherein the representative of Puri Municipality was present at the site and submitted a report on point wise compliance of the direction of the Hon'ble Tribunal at para-7,10, 20 and 21. A Copy of the inspection report in respect of Baliapanda Municipal Solid Waste

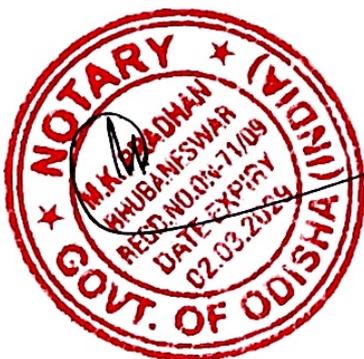


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MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO ON-71/2009
PH - 9437627119 (M)

dump site, Puri is annexed to this affidavit and marked as

ANNEXURE - A.

4. That this affidavit is filed to bring on record the inspection report in compliance to the direction dtd.19.02.2025 of this Hon'ble Tribunal.
5. That the Respondent No.6 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
6. That the annexure annexed to the present affidavit is true and correct copy of its original.
7. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.




DEPONENT

Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO ON-71/2009
PH - 9437627119 (M)

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 14th August, 2025.


DEPONENT

Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

SWORN BEFORE ME




MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO ON-71/2009
PH - 9437627119 (M)

INSPECTION REPORT IN RESPECT OF BALIAPANDA MUNICIPAL SOLID WASTEDUMP SITE, PURI IN COMPLIANCE TO THE ORDER DATED 19.02.2025 PASSED BY THE HON'BLE NGT IN M.A. No. 29/2023/EZ ARISING OUT OF OA No. 51/2023/EZ- CHINMAY DAS Vs STATE OF ODISHA.

BACKGROUND

- Shri Chinmaya Das had filed petition regarding the dumping of the municipal solid waste at Baliapanda located at Puri Town operated and maintained by Puri Municipality before the Hon'ble Tribunal in relation to the OA No.51/2023/EZ. Hon'ble Tribunal disposed the original application on dtd 12.07.2023 with certain directions to the authorities such as Puri Municipality for taking remedial actions and Central Ground Water Board for carrying out study/survey of the groundwater in that area to ascertain the contamination.
- The allegations were over the unrest among the periphery residents due to uncontrolled smoke coming out of burning of waste at dump site adopted at municipal solid waste dump site. In the said case, State Pollution Control Board, Odisha had been impleaded as Respondent No. 06.
- Subsequently, the applicant had filed MA No. 29/2023 arising out of the aforesaid OA for non-implementation of the order dtd 12.07.2023. Hon'ble Tribunal had asked Chief Secretary, Odisha for filing affidavit regarding the matter. After taking into record of the affidavit filed by Chief Secretary, Odisha the said matter was taken up for hearing by the Hon'ble Tribunal on dtd 19.02.2025 and has been pleased to dispose of the matter with certain directions to State Respondents for implementation of its order in the scheduled time frame manner. Simultaneously, the Board had also been directed to inspect the site in question and submit the report with regard to compliance by 15.07.2025.
- Accordingly, to verify the compliance status of the direction dtd.19.02.2025 of the Hon'ble Tribunal, the site in question was inspected on dtd.24.04.2025 by the under signed. During the time of inspection a representative from Puri Municipality was present at the site.

- The following were the observations made in accordance with the Direction dtd.19.02.2025 by the Hon'ble Tribunal:

Si. No.	Directions	Observations During Inspection
1.	<p>Paragraph 7:-</p> <p><i>It is, however, stated that an agency empaneled for Bio-mining of legacy waste at Baliapanda dumping yard is taking suitable steps to install CCTV cameras and the agency, namely, Rohini Fire Safety Pvt. Ltd., has also deployed security personnel at the site to ensure security round the clock. It is stated that Sanitation Experts of Puri Municipality were directed to do research and consultation exercise to suggest measures to be adopted for eradicating the foul smell from the dumping yard site on a day-to-day basis and the experts have suggested to apply baking soda and white vinegar for eradicating the foul smell. The experts have also suggested the name of Organoponix Pvt. Ltd. is stated to have expertise in resolving issues of this kind, since manual application of chemical is not possible at the dumping yard. It is stated that the Puri Municipality is, therefore taking suitable action for drone based application of chemicals by engaging an outsourcing agency, for which two months would be required.</i></p> <p><i>This affidavit is stated to be filed on 02.01.2024 and, therefore, we presume that by now action in this</i></p>	<p>During the time of inspection, it was found that bio-mining of the legacy waste was carried out by an agency namely "M/s Rohini Fire Safety Pvt Ltd" as per the agreement which was executed between Puri Municipality and the agency on dtd.17.10.2023.</p> <p>The agency had installed 4 No(s). of CCTV cameras at the Baliapanda Municipal Waste Dump site which were operational.</p> <p>One(1) No. of Security personnel deployed at the main gate of the Baliapanda Municipal Solid Waste Dump.</p> <p>M/s Rohini Fire Safety Pvt. Ltd. has been taking measures for control of odour but it is not adequate.</p> <p>Puri Municipality has been asked to take proactive steps for control of odor and take necessary measures as directed by Hon'ble Tribunal in consultation with experts on this field.</p>

	<p><i>regard must have been completed by the Puri Municipality.</i></p> <p><i>The Odisha State Pollution Control Board shall inspect the dumping yard in question to ensure that steps taken in this regard by the Puri Municipality have been duly complied with and if not, it shall take necessary action against the Municipality for environmental lapses. The State Board shall file Action Taken Report by 15.05.2025.</i></p>	
2.	<p>Paragraph 10:-</p> <p><i>Further affidavit dated 08.05.2024 has been by the Puri Municipality, reiterating the averments of its earlier affidavit. It is, however, stated that the Puri Municipality with the assistance of State Authorities is ensuring treatment and removal of the entire legacy waste from the site and the Rohini Fire Safety Pvt. Ltd., Kolkata, the agency engaged by the Municipality, has Bio-mined a quantity of 31220.01 MT of waste till date.</i></p> <p><i>We, therefore, direct the Puri Municipality to complete the Bio-mining of the entire legacy waste by 31.05.2025. The Odisha State Pollution Control Board shall inspect the site in question and submit its Report with regard to the Bio-mining of the remaining legacy waste at the site in question by 31.07.2025.</i></p>	<p>During the time of inspection it was found that bio-mining of the legacy waste was carried out by an agency namely “M/s Rohini Fire Safety Pvt. Ltd.” as per the agreement which was executed between Puri Municipality on dtd 17.10.2023.</p> <p>As verified during the time of inspection the said agency has engaged the following machineries for the processing of the legacy waste:-</p> <ul style="list-style-type: none">a) 1 No. of Tromel and 3 No(s). of Vibratory Screenb) 7 No(s). Excavatorsc) 8 No(s). of dumpers <p>The operation of Bio mining has been carried out in three shifts.</p> <p>As per the records total quantity of 3, 40,607 MT of Municipal Solid Wastes has been processed till date of reporting since the inception of the Bio-mining process. Total 51,198 MT of legacy waste is left for processing.</p>

3.	<p>Paragraph 20:-</p> <p><i>In view of the above, nothing further remains for adjudication in the present M.A. except to direct the State Respondents and the Puri Municipality to ensure that the boundary wall is being constructed around the Baliapanda Dumping Site completely within the stipulated period of time and that Bio-mining of the remaining legacy waste as stated to be completed by 31st May, 2025, is completed within the said period time frame. The Puri Municipality shall submit an Action Taken Report in this regard by 15.07.2025.</i></p>	<p>As stated above, the Bio-mining of legacy municipal dump at Baliapanda Puri is under progress.</p> <p>As per the records total quantity of 3,40,607 MT of Municipal Solid Wastes has been processed till date of reporting since the inception of the Bio-mining process. Total quantity of 51,198MT of legacy waste is left for processing.</p> <p>The boundary wall construction is also under progress and as reported the total perimeter of the dump site is 800m. The boundary wall was constructed is of height of 1.8m.</p>
4.	<p>Paragraph 21:-</p> <p><i>The State Pollution Control Board is also directed to inspect the site in question and thereafter submit its Report with regard to compliance by 15.07.2025.</i></p>	

N.B.:-

In relation to the bio-mining of the legacy municipal solid waste and open fire at the Baliapanda dump site, one Smt. Haripriya Patel has filed a letter petition before the Hon'ble Tribunal, EZB, Kolkata and accordingly after taking into the cognizance of the allegations raised in the said letter petition the Hon'ble Tribunal vide their order dtd.24.03.2025 has initiated a case vide OA No.28/2025, wherein the State Pollution Control Board, Odisha has been impleaded as Respondent. The matter is listed for hearing on dtd.23.07.2025.



Soumendranath Mohanty
Deputy Environmental Engineer
Regional Office, SPC Board, Bhubaneswar